

**BEFORE THE NATIONAL GREEN
TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

INDEX

ORIGINAL APPLICATION NO. 54 OF 2025

IN THE MATTER OF:

Yudhveer Singh Chauhan & Anr. ...Applicants

-Versus-

Uttarakhand Forest Department & Ors. ...Respondents

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REJOINDER TO REPLY FILED BY RESPONDENT NO. 6 – CENTRAL POLLUTION CONTROL BOARD

(1). The Petitioners respectfully submit that Respondent No. 6 has stated that cold storage projects fall under the “Green Category” of CPCB classification and that the responsibility for granting Consent to Establish (CTE) lies with the State Pollution Control Board (UKPCB).

(2). It is submitted that even “Green Category” units require prior CTE before commencement. In the present case, the construction work order was issued on 04.12.2023 (Annexure B of OA), whereas the application for CTE was not even filed until 28.04.2025. This establishes that the project commenced unlawfully, without mandatory permissions.

(3). The Petitioners further submit that Respondent No. 6 has not specifically denied the central issue of construction commencing without CTE. Instead, they reiterated preliminary submissions and referred to other permissions, including tree felling approval granted only on 19.11.2024 by CHO, Dehradun (as per Para 10 of their reply). This itself shows that major approvals were obtained long after construction work had already begun in December 2023.

PRAYER

In view of the above, the Petitioners respectfully pray that the Hon'ble Tribunal may take on record the reply of Respondent No. 6, which confirms that cold storage projects fall under "Green Category" requiring prior CTE, and that tree felling permission was granted only belatedly in November 2024. Both facts corroborate the Petitioners' grievance that the project was commenced illegally in violation of mandatory procedures.

Place: Dehradun

Date: 15.09.2025

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 54 of 2025

IN THE MATTER OF:

Yudhveer Singh Chauhan & Anr. ...Applicants

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AFFIDAVIT

We, **Yudhveer Singh Chauhan**, aged about 27 years, and **Anshul Chauhan**, aged about 22 years, residents of Krishi mandi parisar, C-56, Vikasnagar, Dehradun, Uttarakhand 248198, Applicants in the above matter, do hereby solemnly affirm and declare as under:

1. That we are the Applicants in the present matter and are competent to swear this affidavit.

That the contents of the accompanying Rejoinder are true and correct to our knowledge and belief and nothing material has been concealed therefrom.

DEPONENTS

Verification:

Verified at Dehradun on this 15.09.2025 day of September, 2025, that the contents of the above affidavit are true and correct to our knowledge and belief and nothing material has been concealed therefrom.

DEPONENTS

This affidavit is sworn before me by
Shri. Yudhveer Singh Chauhan
who is identified by Shri. Y.S. Chauhan
at Dehradun on 15.9.25

(Rajender Singh Negi)
Advocate & Notary, Dehradun



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OA No. 54/2025 – Service of Applicants' Rejoinder(s) and IA

Anshul Chauhan <anshulchauhan0025@gmail.com> 1:55 PM (0 minutes ago)

Dear Sir/Ma'am,

Please find attached herewith copies of the **Rejoinders** (for Respondent Nos. 4, 6, 8, 10 & 12) and the **Interim Application (IA) with Annexures A1–A6**, filed by the Applicants today in **O.A. No. 54 of 2025, Yudhveer Singh Chauhan & Anr. vs. Uttarakhand Forest Department & Ors.**, before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

This email is being sent in compliance with service requirements. Kindly acknowledge receipt.

Thanks and Regards,
Yudhveer Singh Chauhan & Anshul Chauhan
(Applicants, Party-in-Person)

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